

Date	Office Report	2.	Orders
			(8)
		9.9.91.	
			Present: Ms Mridula Roy, counsel for the applicant.
			Adjourned to 9th Oct 91.
		<u>S.N. D.M.</u>	<u>order</u>
		(B.N. DHOUNDIYAL) Member (A)	(P.K. KARTHA) Vice-Chairman (J)
		9.10.91.	OR 2683/90
			Present: Mrs. Raj Km. Chopra, counsel for the respondents.
			Heard learned counsel for the respondents.
			Learned counsel for the respondents states that the applicant has reported for duty at the place of posting on 1.8.91 and that the period of leave has been regularised. However, the respondents have paid to the applicant all the outstanding dues on 7.9.91. In view of this, nothing survives in the present application and the application is disposed of having become infructuous. The documents furnished by the learned counsel for the applicant have been kept on the record.
		<u>S.N. D.M.</u>	<u>order</u>
		(B.N. DHOUNDIYAL) A.M.	(P.K. KARTHA) V.C. (J)
			kam.
			After the above order was dictated, Mrs. Mridula Roy appeared and requested that she should be heard. One pass over had already been given in this case before the above order was dictated. Therefore, the learned counsel for the applicant was not heard.
		<u>S.N. D.M.</u>	<u>order</u>
		(B.N. DHOUNDIYAL) A.M.	(P.K. KARTHA) V.C. (J)
			kam.